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Title: Regarding formation of Cauvery Monitoring Committee.

\*SHRI P.R. SUNDARAM (NAMAKKAL): Hon'ble Chairman Sir. I thank you for giving me an opportunity for raising an important issue. On Cauvery river issue, an agreement was entered between the British government for 50 years in 1924. The then Chief Minister and DMK leader Karunanidhi in order to safeguard his family assets in Karnataka did not renew the agreement in 1974.

Hon'ble Amma came to power in Tamil Nadu in 1991. Hon'ble Amma stressed the need time and again with the Union government for solving the Cauvery issue. In 1994, as the Chief Minister of Tamil Nadu Hon'ble Amma sat on fasting at Marina beach pressing the demands about Cauvery river. The then Union Irrigation Minister Shri V.K. Shukla came to Chennai and assured of finding a solution. Only then Hon'ble Amma gave up fasting. But the assurance was not fulfilled. Hon'ble Amma went to judiciary. Only because of constant and untiring efforts of Hon'ble Amma the final verdict of Cauvery Tribunal was published in the Union Gazette.

HON. CHAIRPERSON: Hon'ble Member, the matter is subjudice.

SHRI P.R. SUNDARAM : I am speaking about the Supreme Court Order only.

Hon'ble Supreme Court has ordered for setting up of Cauvery River water Management Authority. Hon'ble Amma met Hon'ble Prime Minister Shri Narendra Modi on 3 June 2014 and stressed the need for implementing the Order of Supreme Court. I therefore urge that Cauvery River Water Management Authority should be set up immediately. Thank you.